

**IN THE INCOME TAX APPELLATE TRIBUNAL “C”
BENCH, MUMBAI**

**BEFORE SHRI S. RIFAUR RAHMAN, AM &
SHRI RAM LAL NEGI, JM**

आयकरअपीलसं./ I.T.A. No. 1871/Mum/2018
(निर्धारणवर्ष / Assessment Year: 2013-14)

M/s Parekh Marketing Ltd. Mafatlal House, 2 nd floor, Backbay Reclamation, Mumbai-400 020	बनाम/ Vs.	ITO Ward – 1 (2)(3) Room No. 527, 5 th floor, Aayakar Bhavan, M.K. Road, Mumbai-400 020
स्थायीलेखासं./जीआइआरसं./PAN No. AAACP7917J		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थीकीओरसे/ Appellant by	:	Shri Sunil Chhabria, AR
प्रत्यर्थीकीओरसे/ Respondentby	:	Shri Kumar Padmpani Bora, DR
सुनवाईकीतारीख/ Date of Hearing	:	11.09.2019
घोषणाकीतारीख / Date of Pronouncement	:	20.09.2019

आदेश / ORDER

Per S. Rifaur Rahman, Accountant Member:

The present Appeal has been filed by the assessee against the order of Ld. Commissioner of Income Tax (Appeals) - 2 in short referred as ‘Ld. CIT(A)’, Mumbai, dated 30.11.17 for Assessment Year (in short AY) 2013-14.

2. At the very outset, our attention was drawn towards letter dated 11.09.19 wherein the assessee has requested to withdraw the present appeal. Whereas Ld. DR did not objected to the said request of withdrawal.

3. Considering the contents of the letter as mentioned above, we allow the request of the assessee for withdrawing the present appeal.

4. In the net result, the appeal filed by the assessee stands **dismissed as withdrawn.**

Order pronounced in the open court on 20th Sept 2019.

<i>Sd/-</i> (Ram Lal Negi) न्यायिकसदस्य / Judicial Member	<i>Sd/-</i> (S. Rifaur Rahman) लेखासदस्य / Accountant Member
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मुंबई Mumbai; दिनांक Dated : 20.09.2019
Sr.PS. Dhananjay

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT- concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai

6. गार्डफाईल / Guard File
आदेशानुसार/ BY ORDER,

उप/सहायकपंजीकार (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई/ ITAT, Mumbai